

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1411 /ND/2018

In the matter of :

AS Technosoft (P) Ltd

.. PETITIONER

Vs.

Indianroots Shopping Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 14.5.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)

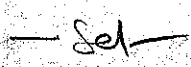
Ms. Deepa Krishan,
Hon'ble Member (Technical)

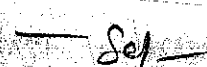
For the Petitioner /Op. Creditor : Mr. Alok Gupta, AR of Op. Creditor
Mr. Rishi Kumar, Advocate on behalf of IRP Mr.
Ashok Kumar, Mr. DV Gupta, CA

For the Respondent/Corporate Debtor:

ORDER

Further to the Order dated 24.5.2019, Learned Counsel for the IRP, namely, Mr. Rishi Kumar states that the status report which has been filed on 18.4.2019 be taken on record. The report is taken on record subject all just exceptions.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit